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### (2018) 09 CHH CK 0113

# **Chhattisgarh High Court**

Case No: Miscellaneous Criminal Case (MCRC) No. 6557 Of 2018

Mohd. Sohail @ Subodh Singh

**APPELLANT** 

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State Of Chhattisgarh

**RESPONDENT** 

Date of Decision: Sept. 6, 2018

#### Acts Referred:

- Code Of Criminal Procedure, 1973 Section 439
- Indian Penal Code, 1860 Section 34, 376, 506
- Protection Of Children From Sexual Offence Act, 2012 Section 3(a), 4

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Arvind Sinha, Avinash Singh

Final Decision: Dismissed

#### **Judgement**

## Sanjay K. Agrawal, J

- 1. Heard.
- 2. This is the second bail application filed under Section 439 of the Cr.P.C. for grant of regular bail to the applicant, who has been arrested in

connection with Crime No. 127/2016, registered at Police Station Mujgahan, District Raipur (C.G.), for the offence punishable under Sections 376, 506

read with Section 34 of the Indian Penal Code and Section 3(a) and 4 of the Protection of Children from Sexual Offence Act, 2012.

- 3. The applicant's first bail application was dismissed on merits by order of this Court dated 02.04.2018 passed in M.Cr.C. No. 619 of 2018.
- 4. Learned counsel for the applicant submits that all the witnesses have been examined, therefore, the applicant be released on bail.

- 5. I have heard learned counsel for the applicant.
- 6. Since, all the witnesses have already been examined, I do not find any good ground to entertain this second bail application. However, the trial Court

is directed to do well to conclude the trial expeditiously, preferably within a period of one month from the date of receipt of certified copy of this order.

Certified copy, as per rules.